

LOK SABHA

Friday, 23rd November, 1956

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12-01 hrs.

PAPER LAID ON THE TABLE

AMENDMENTS TO REPRESENTATION OF THE PEOPLE (CONDUCT OF ELECTIONS AND ELECTION PETITIONS) RULES

The Minister of Legal Affairs (Shri Pataskar): I beg to lay on the Table, under sub-section (3) of section 169 of the Representation of the People Act, 1951, a copy of the Notification No. S.R.O. 2719, dated the 16th November, 1956, making certain amendments to the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956. [Placed in Library. See No. S-487/56].

Shri K. K. Basu (Diamond Harbour): May I know whether the hon. Minister would supply to us a copy of the rules, as on the previous occasion?

Mr. Speaker: Copies will be kept in the Notice Office and any Member who wants to have a copy may take it from the Notice Office. It may be noted.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

(i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 21st November, 1956, agreed without any amendment to the Code of Civil Procedure (Amendment) Bill, 1956, which was passed by the Lok Sabha, at its sitting held on the 14th November, 1956".

(ii) "In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Delivery of Books (Public Libraries) Amendment Bill, 1956, which has been passed by the Rajya Sabha at its sitting held on the 19th November, 1956."

(iii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Indian Tariff (Amendment) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 15th November, 1956, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill".